

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

29. C.P. (IB)/975(MB)2021

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **14.05.2024**

Name of the Party: State Bank of India (Creditor) through
the Resolution Professional Mr. Anuj Bajpai
VS
Mr. Moti Lal Agarwal

Section 95(1) of Insolvency and Bankruptcy Code, 2016

ORDER

1. Ms. Mitali Bhat a/w Mr. Priyank Jadav, Ld. Counsel for the Financial Creditor/ Resolution Professional present through physical mode.
2. The Registry as well as Financial Creditor is directed to issue fresh notice to the Personal Guarantor intimating the next date of hearing and place on record the tracking report alongwith notice before the next date of hearing.
3. The Personal Guarantor is directed to file reply within two weeks from the date of receipt of notice after duly serving a copy to the other side, at least two days in advance before the next date of hearing.
4. The matter is adjourned to **12.07.2024** for further consideration.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

/Dubey/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)